

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

1. IA(IBC)(PLAN)/31(MB)2024
IA 3345(MB)2024
IA 1964(MB)2024
in C.P. (IB)/389(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.07.2024**

NAME OF THE PARTIES: Aurum Commercials Llp
Vs
Spenta Enclave Private Limited

SECTION: 7, 30, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Amir Arsiwala, Ld. Counsel for the Applicant present. Mr. Janak Dwarkadas, Ld. Senior Counsel for the Respondent present. Mr. Jamsheed Master i/b Natasha Bhot Ld. Counsel for the Resolution applicant present.
2. **IA-1964(MB)2024:** During the course of hearing, the Ld. Counsel for the SRA sought to request a one-week time period, to file an undertaking on affidavit stating that apropos the Resolution Plan submitted by the SRA for consideration of this Tribunal herewith; Flats bearing Series 5 and 6 in F-wing will be completed within two years, in due consonance with Paragraph (5.1) of the Resolution Plan.
3. **IA-3345(MB)2024:** Mr. Rohit Gupta, Ld. Counsel for the Financial Creditor present. This is an Application filed by one of the CoC members for seeking

to object to the Resolution Plan dated March 14, 2024 apropos the Corporate Debtor hereto. The SRA, MSME promoter admittedly has certain avoidance transaction(s) filed against him by the Resolution Professional. The application, is listed for hearing on **24.07.2024**.

4. The Registry is directed to list all of these applications viz. IA(IBC)(PLAN)/31(MB)2024, IA 3345(MB)2024, IA-1964(MB)2024 and Application 4009/2024 for hearing on **24.07.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)